

GOVERNMENT OF INDIA
MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP
RAJYA SABHA
UNSTARRED QUESTION No. 2047
ANSWERED ON- 17/12/2025

ALLEGED IRREGULARITIES AT NSDC

2047 SHRI PRAMOD TIWARI:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state:

- (a) whether the National Skill Development Corporation (NSDC) has been mired in controversy with charges of alleged irregularities levelled against it;
- (b) if so, the details of complaints received;
- (c) whether any investigation has been ordered into it;
- (d) if so, the details thereof;
- (e) whether over the years, concerns have been raised over the quality of the training imparted and employment prospects; and
- (f) if so, the steps proposed to be taken by Government to undertake a detailed examination of the skilling ecosystem?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP

(SHRI JAYANT CHAUDHARY)

(a) to (d): National Skill Development Corporation (NSDC) is established as a not-for-profit public limited company under section 25 of the Companies Act, 1956 (now corresponding to section 8 of the Companies Act, 2013). It operates as a Public Private Partnership (PPP) model with 49% of the share capital held by the government and 51% by the private sector. The apex authority for any administrative decisions of NSDC is the Board of Directors of NSDC.

NSDC as implementing agency for Pradhan Mantri Kaushal Vikas Yojana (PMKVY) receives complaints from time to time relating to non-compliance of scheme guidelines by certain Training Partners (TPs) and Training Centres (TCs) engaged under skilling programmes. These include issues such as non-adherence to prescribed processes, gaps in documentation, or deficiencies in training delivery. Whenever such complaints are received, they are examined as per established procedures. These centres are monitored through both physical and virtual modes. Strict legal and administrative actions including filing of FIRs, blacklisting, suspension, and financial recovery are initiated against non-compliant TPs/TCs involved in activities such as falsification of attendance records. As on 31.10.2025, a total of 178 Training Centres have been blacklisted under PMKVY 4.0 for non-adherence to scheme guidelines. Further, 41 FIRs have already been registered in matters involving serious irregularities, including falsification of attendance records.

(e) to (f): The Government continuously monitors the quality of training and placement outcomes under its skilling programmes, including PMKVY through audits, evaluations, media reports, or stakeholder feedback. To address these concerns, monitoring mechanism have been strengthened through mandatory Aadhaar based authentication, including attendance via Face-Authentication and the Aadhaar Enabled Biometric Attendance System (AEBAS), Aadhaar based verification of candidate credentials, mobile number authentication, and an expanded role of third-party assessment bodies.

To improve quality, transparency, and uniformity in the implementation of PMKVY, the Government has undertaken several measures from time to time. Oversight mechanisms have been strengthened through technology-enabled systems such as Direct Benefit Transfer, registration process on Skill India Digital Hub (SIDH) ensures e-KYC compliance, maintaining of all Management Information System (MIS) through SIDH portal to check duplication of candidates, etc. A structured grievance redressal mechanism, performance audits, impact assessments, and third-party evaluations have been institutionalized to curb malpractices, including falsification of attendance records. Additional measures include real-time call validations, surprise inspections of TP's/TC's, virtual verification with geotagged evidence, and candidate feedback through the NIC-developed Central Communication Layer (CCL) have also been implemented. Under PMKVY 4.0, training is being conducted only through accredited and affiliated Training Centres (TCs).
